# CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL MUMBAI REGIONAL BENCH, COURT NO. 5

## ST/EH/85064/2024 IN APPEAL NO. ST/89820/2018

#### **INTERTEK TESTING SERVICES INDIA LTD**

Appellant

Vs. COMMISSIONER CENTRAL GOODS AND SERVICE TAX, NAVI MUMBAI

Respondent

**Appearance:** Present for the Appellant :None Present for the Respondent: Shri S.B.P. Sinha, A.R.

#### CORAM: HON'BLE DR. SUVENDU KUMAR PATI, MEMBER ( JUDICIAL ) HON'BLE MR. ANIL.G.SHAKKARWAR, MEMBER ( TECHNICAL )

Date of Hearing : **16/05/2024** 

### <u>ORDER</u>

None for the Appellant.

2. Learned Authorised Representative is present on-line.

3. Court master produced print outs taken from the email sent by Learned counsel for the Appellant containing written submissions and two decided judgments of Hon'ble Supreme Court of India. There is no adjournment request made in this matter listed today for e-hearing. Learned Counsel might not be able to have access to the website for which we are adjourning the matter to 27.06.2024 to be heard on- line.

(ANIL G. SHAKKARWAR) MEMBER (TECHNICAL) (DR. SUVENDU KUMAR PATI) MEMBER (JUDICIAL)